

SUPREME COURT OF INDIA

Bittu Sehgal

Vs.

Union of India (UOI)

Writ Petition (C) No. 231 of 1994

(Kuldip Singh Singh and S.Saghir Ahmad JJ.)

31.10.1996

ORDER

The Text below is only a summarized version of the order pronounced

Petitioner sought directions pertaining to Dahanu Taluka which was declared as an ecologically fragile area by Central Government. Supreme Court directed continuous monitoring at State Level and by some independent statutory authority. State Government under obligation to implement town or original plan in accordance with the conditions and notifications issued by Central Government.